

(i) Ulhas Nagai—For accommodation purposes.

(ii) Katemanivali—Recorded as a Cemetery.

(iii) Newali—Placed under Navy's management as the Newali Air Field was proposed to be used by them. Some encroachments are reported to have taken place over this land.

(b) Yes, Sir.

(c) No, Sir.

(d) The State Government did not convey their acceptance to the terms and conditions for de-hiring of the land.

Export of Drugs to Egypt

5349. SHRI K. PRADHANI : Will the Minister of COMMERCE be pleased to state :

(a) whether the State Trading Corporation has signed an agreement with Egypt for export of drugs ;

(b) if so, the details thereof ; and

(c) the current export trade with that country and the extent to which it is expected to be increased ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.R. DAS MUNSI) : (a) Yes, Sir.

(b) State Trading Corporation of India Ltd. has signed a Memorandum of Understanding dt. 13.10.87 with M/s El Gomhouria Co. for Trading Pharmaceuticals, Chemicals and Medical Appliances Cairo (GOMCOM) a Government of Egypt owned company for the supply of bulk drugs, Pharmaceuticals (both for human and veterinary applications), fine chemicals, laboratory reagents and medical appliances.

(c) India's total exports to Egypt during 1986-87 are valued at Rs. 72.53 crores (provisional). As per data compiled by the Basic Chemicals Pharmaceuticals Cosmetics Exports Promotion Council, Export of drugs and Pharmaceuticals to Egypt during 1984-85 and 1985-86 was valued at Rs. 12.58 lakhs and Rs. 16.32 lakhs respectively. As a result of the

Memorandum of understanding signed by STC, export of bulk drugs to Egypt is expected to receive considerable boost.

Export of Cashewnuts

5350. SHRI VAKKOM PURUSHOTHAMAN : Will the Minister of COMMERCE be pleased to state :

(a) the target fixed for export of Cashewnuts during the current year ;

(b) the cashewnuts already exported during the year ; and

(c) the quantity of cashewnuts exported through Government agencies and by the private sector ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.R. DAS MUNSI) : (a) The target fixed for export of Cashewnuts during the current year is 45,000 M T. valued at Rs 360.

(b) and (c) Export of Cashewnuts during the period April to August, 1987 was 21,402, M.T. valued at Rs. 189.23 crores (Provisional). Of these, 2571 M T., valued at Rs. 23.78 crores were by Government agencies and the balance by Private Sector.

Manufacture of New Generation Aircraft by H.A.L.

5351. SHRI V. TULSIRAM :
SHRI YASHWANTRAO
GADAKH PATIL :
SHRI MOHANBHAI PATEL :
SHRI CHINTAMANI JENA :

Will the Minister of DEFENCE be pleased to state :

(a) whether Hindustan Aeronautics Limited are manufacturing new generation light aircraft ;

(b) if so, the details thereof, together with the cost, capacity, thereof ;

(c) the details of foreign collaboration ; if any ; and

(d) whether the Hindustan Aeronautics Limited unit, Hyderabad has been selected for the purpose ?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL):

(a) No, Sir.

(b) to (d) Do not arise.

Impact of Global Economy in Indian Exports

5352. SHRI H.N. NANJE GOWDA :
SHRI G.S. BASAVARAJU ;

Will the Minister of COMMERCE be pleased to state :

(a) whether the current deteriorating international environment and its subsequent adverse impact on economic growth of the industrialised nations would aggravate the problems of developing countries like India in export promotion ; and

(b) if so, to what extent the problem is likely to affect our trade deficit ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.R. DAS MUNSI) : (a) Yes, Sir.

(b) It is difficult to precisely estimate its impact on our trade deficit.

Misuse of Imported Inputs

5353. SHRI SRIBALLAV PANIGRAHI:
Will the Minister of COMMERCE be pleased to state :

(a) whether Government are aware of misusing the facility for duty free imports

for export production by some unscrupulous traders who sell some of the important raw materials in domestic market at fabulous prices ;

(b) if so, the details thereof ;

(c) whether it has resulted in the huge drain of foreign exchange without a commensurate return in foreign exchange earnings ; and

(d) whether Government propose to re-examine the existing facility of advance duty-free imports available to exporters in the light of such malpractices ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.R. DAS MUNSI) : (a) to (c) Yes, Sir. Cases have come to the notice of Government where imported materials have been misutilised by sale in the domestic market by the importers. Instances have also come to notice that importers have failed to fulfil export obligation stipulated on the licence and thereby failed to earn foreign exchange against the import allowed. Details of firms who have been debarred/penalised by CCI&E, Headquarters, for failure to fulfil export obligation and/or misutilisation of imported material are given below in the Statement I & II respectively.

(d) The Advance Licensing Scheme has been considerably tightened and the loopholes plugged to prevent possible misuse. The scheme is being further reviewed in the context of the new Import-Export Policy which is to come into force 1.4.88.

Statement—I

S. No. Name of the firm

1

2

1. M/s. Highway Automobile Workshop, New Delhi.
2. M/s. Bentex Engineering Works, Now Delhi.
3. M/s. Pushkin Intl., Calcutta.
4. M/s. Deepak Woollen Mills, Ludhiana.
5. M/s. Sarswat Industries, Pilani, Kajasthan.
6. M/s. Pee-N-Gee Exports, New Delhi.